

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

EXCISE APPEAL NO. 50518 OF 2017

[Arising out of the Order-in-Original No. BSP/EXCUS/COM/000/030/2016 dated 30/11/2016 passed by The Commissioner, Central Excise and Customs, Bilaspur, Raipur.]

M/s Jindal Power Ltd.

Open Cast Mines, Tamnar,
Dongamahua,
Raigarh, Chhattisgarh.

Appellant

VERSUS

**The Commissioner of Central
Excise and Service Tax,**

Rishi Bhawan, Nehru Chawk,
Bilaspur.

Respondent

Appearance

Shri Dhruv Tiwari, Advocate – for the appellant.

Shri R.K. Mishra, Authorized Representative (DR) – for the Respondent.

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51050/2021

DATE OF HEARING : 01/03/2021.
DATE OF DECISION : 01/03/2021.

JUSTICE DILIP GUPTA

Learned Counsel for the appellant states that the discharge certificate under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued and, therefore, the appeal may be dismissed.

2. The appeal is accordingly dismissed.

(Dictated and pronounced in open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

PK